

**National Commission on Child Labour-**

2694. SHRI W. ANGOU SINGH : Will (lie Minister of LABOUR be pleased to state :

- (a) Whether Government have set up any National Commission on Child Labour in the country;
- (b) if so the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL):(a)No,Sir.

(b) Does not arise.

(c) Government has taken a series of steps to address the problem of child labour in the country. A National Policy on Child Labour was announced by the Government in 1987 which envisages strict enforcement of child labour related laws, convergence of services for the benefit of parents of child labour in order to improve (heir economic conditions and launching of projects in areas of high concentration of child labour. Under the Child Labour (Prohibition & Regulation) Act, 1986 the employment of children is prohibited in occupations/ processes listed in the schedule to the Act. The Employment conditions of children in other occupations and processes is regulated under the Act.

Apart from legal measures. Government has taken steps for withdraw al and rehabilitation of child labour working in hazardous occupations through the scheme of National Child Labour Projects. Under the scheme of NCLP. special schools have been set up with provision for non-formal education, vocational training. nutrition, stipend, health care etc. So far 100 child labour Projects have been sanctioned in 13 child labour endemic States for coverage of 2.11 lakh children. This issue was also deliberated upon by the Hon'ble Supreme Court. The Court has given several directions, in their judgment dated 10-12-96. including payment of compensation by the employers employing children in hazardous occupations. The government has already taken a number of steps to implement these directions.

**Treatment in ESI Dispensaries**

†2695. SHRI P. K. MAHESHWARI: Will the Minister of LABOUR be pleased to state:

- (a) whether Government's attention has been drawn to the fact that registered employees of the Employees State Insurance Corporation are getting

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† Original notice of the questions was received in Hindi.